



बिहार गजट

असाधारण अंक

बिहार सरकार द्वारा प्रकाशित

7 वैशाख 1948 (श0)
(सं0 पटना 376) पटना, सोमवार, 27 अप्रील 2026

निर्वाचन विभाग

अधिसूचना

24 अप्रील 2026

सं० एम-02-01/2026/09—निर्वाचन अर्जी सं० 27/2020 से संबंधित भारत निर्वाचन आयोग, नई दिल्ली की अधिसूचना संख्या - 82/पूर्व०अनु०-1/बिहार-वि.स./ई.पी./ (27/2020)/2025 दिनांक 02.01.2026 (हिन्दी एवं अंग्रेजी प्रति) के साथ माननीय उच्च न्यायालय, पटना, बिहार का पारित आदेश दिनांक 18 नवम्बर, 2025 की (अंग्रेजी प्रति) सर्वसाधारण की जानकारी के लिए प्रकाशित की जाती है।

बिहार-राज्यपाल के आदेश से,
माधव कुमार सिंह,
अपर सचिव।

भारत निर्वाचन आयोग

अधिसूचना

निर्वाचन सदन, अशोक रोड, नई दिल्ली- 110001/ तारीख 2 जनवरी, 2026/12 पौष, 1947 (शक)

सं. 82/पूर्व अनु०-1/बिहार०-वि०स०/ई०पी०(27/2020)/2025—लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 106 के अनुसरण में, निर्वाचन आयोग एतद्वारा निर्वाचन अर्जी सं०-27/2020 में दिये गये पटना उच्च न्यायालय, के तारीख 18 नवम्बर, 2025 के आदेश को प्रकाशित करता है।

IN THE HIGH COURT OF JUDICATURE AT PATNA
ELECTION PETITION No.27 of 2020

Akhoury Onkar Nath alias Mohan Shrivastava Son of Late Akhoury Bhola Nath
Resident of Nai Godown, P.S.- Gaya, Distt.- Gaya.

Petitioner/s

Versus

1. Shri Prem Kumar Son of Resident of Mohalla- Makhlotganj, Mahavir AsthanGali, P.S.- Kotwali, District- Gaya, Pin- 823001.
2. The SDO, Gaya cum Returning Officer 230, Assembly Constituency, District- Gaya.

Respondent/s

Appearance :

For the Petitioner/s : Mr.Sanjay Kumar Ghosarvey
For the Respondent/s : Mr.Shri Prakash Srivastava

CORAM: HONOURABLE MR. JUSTICE NAWNEET KUMAR PANDEY

ORAL ORDER

- 57 18-11-2025 Learned counsel for the petitioner submits that the election of Bihar Legislative Assembly, 2025 from 230, Gaya Town Assembly Constituency held on 11.11.2025 and the result was declared on 14.11.2025. Accordingly, this election petition has become infructuous and as such, the petitioner may be permitted to withdraw this election petition.
2. Permission is accorded.
 3. The election petition is accordingly dismissed as withdrawn as having become infructuous.
 4. Let the office return the original documents, if any, to the respective custodians.

(Nawneet Kumar Pandey, J)

आदेश से,
अरविन्द आनन्द,
प्रधान सचिव।

kundan/-

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ELECTION COMMISSION OF INDIA

NOTIFICATION

Nirvachan Sadan, Ashoka Road, New Delhi-110001 Dated 02nd January, 2026/12 Posh, 1947 (Saka)
No. 82/ES-1/BR-LA/EP/(27/2020)/2025:—In pursuance of Section 106 of the Representation of the People Act, 1951 (43 of 1951), the Election Commission hereby publishes the Order dated 18th November, 2025 of the Patna High Court in Election Petition no. 27 of 2020.

**IN THE HIGH COURT OF JUDICATURE AT PATNA
ELECTION PETITION No.27 of 2020**

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Akhoury Onkar Nath alias Mohan Shrivastava Son of Late Akhoury Bhola Nath Resident of Nai Godown, P.S.- Gaya, Distt.- Gaya.

Petitioner/s

Versus

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2. Permission is accorded.
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 4. Let the office return the original documents, if any, to the respective custodians.

(Nawneet Kumar Pandey, J)
By Order,
ARVIND ANAND,
PRINCIPAL SECRETARY.

kundan/-

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अधीक्षक, सचिवालय मुद्रणालय,

बिहार, पटना द्वारा प्रकाशित एवं मुद्रित ।

बिहार गजट (असाधारण) 376-571+50-डी0टी0पी0

Website : <https://egazette.bihar.gov.in>